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MINISTRY OF HOME AFFAIRS

(157) New Delhi, the 28th March, 1967.

S.O. 1141.- In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the Administrators of the Union territories of Delhi, Himachal Pradesh, Manipur and Pondicherry shall, subject to the control of the President and until further orders, exercise the powers of the State Government under sub-section (3), sub-section (4) and sub-section (5) of section 13 of the Central Sales Tax Act, 1956 (74 of 1956) within their respective Union territories.

[No. F. 2/1/67-UTL.]

P. N. VASUDEVAN, Deputy Secretary.

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(158) New Delhi, the 1st April, 1967.

S.O. 1279.- In pursuance of clause (1) of article 239 of the Constitution, and in supersession of the notifications of the Government of India in the Ministry of Food and Agriculture (Department of Agriculture) S.O. Nos. 671 and 570 dated the 10th February, 1965 and 9th February, 1966, respectively, the President hereby directs that, subject to his control and until further orders, the powers and functions of the State Government under the Prevention of Cruelty to Animals Act, 1960 (59 of 1960) and the rules made thereunder shall also be exercised and discharged by the Administrator of every Union territory within his jurisdiction.

[No. F. 2/2/67-UTL.]

P. N. VASUDEVAN, Deputy Secretary.

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(159) New Delhi, the 20th April, 1967. (209)

S.O. 1458.- In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the powers of the Central Government under sub-section (2) of section 5 and section 6 of the Delhi Municipal Corporation Act, 1957 (66 of 1957) shall, subject to the control of the President and until further orders, be exercised by the Administrator of the Union territory of Delhi.

[No. F. 3/6/66-Delhi.]

A. D. PANDE, Joint Secretary.